

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.970/97

dt. 7-8-97

Between

A. Daveed

Applicant

and

1. Chief Genl. Manager  
Telecom, AP Circle  
D/o Telecommunications  
Govt. of India, Hyderabad

2. Dist. Telecom Manager  
D/o Telecommunications  
Govt. of India, Adilabad

: Respondents

Counsel for the applicant

: P. Naveen Rao  
Advocate

Counsel for the respondents

: V. Vinodkumar ~~Deputy~~  
Addl. CGSC

CORAM

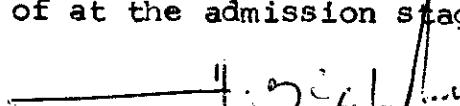
HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

## Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn))

Heard Mr. Phaniraj for Mr. P. Naveen Rao for the applicant and Mr. V. Vinod Kumar for the respondents.

1. The applicant claims to have worked for a total number of 2025 days from April, 87 to August, 1996, which includes certain years when he worked for more than 240 days. According to the applicant, he is still engaged on an intermittent basis at around the same rate of engagement as in the past. His grievance is that grant of temporary status, followed by regularisation of service, which he thinks has become over due in his case, has not so far been granted despite the representation submitted by him on 30-8-96 (Annexure-4). The respondents are directed to examine Annexure A-4, if submitted and received, and take a suitable decision in the matter. If the said annexure is not traceable in the respondents' office for any reason, the facts as contained in the present OA, together with the annexures, shall form the basis for such examination by the respondents. (A copy of the OA will accordingly be forwarded to the respondents). A suitable decision may be taken in the light of the existing scheme/rules and communicated to the applicant within 60 days from the date of receipt of copy of this order.
2. Thus the OA is disposed of at the admission stage.

  
(H. Rajendra Prasad)  
Member (Admn.)

Dt. 7 August 97  
sk Dictated in Open Court

  
Deputy Registrar (D) C. 13897

O.A. 970 & 972/97

To

1. The Chief General Manager,  
Telecom, A.P.Circle,  
C/o Telecommunications, Govt. of India,  
Hyderabad.
2. The Dist. Telecom Manager,  
D/o Telecommunications,  
Govt. of India, Adilabad
3. One copy to Mr. P. Naveen Rao, Advocate, CAT. Hyd.
4. One copy to Mr. V. Vinod Kumar, Addl. CGSC, AT. Hyd.
5. One copy to HHRP.M.(A) CAT. Hyd.
6. One copy to D.R.(A) CAT. Hyd.
7. One spare copy.

pvm

25/8/97  
T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 7 - 8 - 1997

ORDER/JUDGMENT

M.R./R.A./C.A.No.

O.A.No. 970 in 97.

T.A.No.

(w.p.)

Admitted and Interim directions.  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn  
Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अधिकारी  
Central Administrative Tribunal

DESPATCH

12 AUG 1997

हृषीकाश आयोगी

HYDERABAD BENCH

1/W.C. 27/9/97